सरदार वल्लभभाई पटेल राष्ट्रीय पुलिस अकादमी SARDAR VALLABHBHAI PATEL NATIONAL POLICE ACADEMY

भारत सरकार (गृह मंत्रालय)

Government of India (Ministry of Home Affairs)

हैदराबाद – 500 052 : Hyderabad – 500 052

No.15011/4/2015/Estt/A2 - 1287

Dated: 25 August, 2025

To.

All Ministries / Departments of Government of India. 1.

The Secretary, Ministry of Law & Justice, Khan Market, New Delhi. 2.

The Director of Prosecution, Home Department, Telangana. 3.

- The Director of Prosecution, General Administration (SR) Department (AP). 4.
- The Director Generals / Inspector Generals of Police of all States / UTs. 5.

The Registrar to High Courts of all States / UTs. 6.

The Director, National Judicial Academy, Bhadbhada Road, Suraj Nagar, Bhopal, 7. Madhya Pradesh - 462 044.

Nominations for filling up one post of Assistant Director (Law), General Central Service Group-A, Gazetted, Non-Ministerial, Level 11 in the pay matrix (67,700 -2,08,700) in the SVP NPA, Hyderabad on deputation basis - regarding.

Sir,

Nominations are invited for one post of "Assistant Director (Law)", General Central Service Group-A, Gazetted, Non-Ministerial, Level 11 in the pay matrix in this Academy on deputation for a period of one year.

- The eligibility criteria (educational qualifications, experience, etc) and details of the post are furnished in the enclosed Annexure - I. The nominations of eligible officers along with the following documents may please be forwarded to this Academy through proper channel:
 - Bio-data in the prescribed proforma (Annexure II) duly attested.
 - Attested copies of Annual Confidential Reports for the last five years. (i.e. w.e.f. 2019-20 to 2023-24)
 - Details of major and minor penalty for the last 10 years. C.
 - Certificate(s) of Integrity, Vigilance and Cadre Clearance. d.

The details including prescribed proforma and eligibility conditions etc are also available on SVP NPA website: http://www.svpnpa.gov.in under 'Vacancies' tab.

- The Cadre Controlling Authorities may ascertain that the particulars of the nominated officers are correct as per their service records and meet the eligibility criteria.
- It is requested that the above vacancy may kindly be circulated among all Departments/ Institutions/ Offices under your charge and also to host on their website.
- 5. This is issued with the approval of the Director.

Encl: Annexure- I & II

Yours faithfully,

(Rohini Priyadarshini P)

Assistant Director (Estt.)

Copy for favour of information to:

The Secretary to the Government of India, Ministry of Home Affairs, North Block, New 1. Delhi - 110 001.

Details of the post of Assistant Director (Law) in the SVP NPA, Hyderabad

1	Name of the Post	Assistant Director (Law)		
2	Classification of the Post	General Central Service Group 'A' Gazetted (Non-Ministerial)		
3	Scale of Pay	(Level-11 of the Pay Matrix (Rs. 67,700-2,08,700/-)		
4	DA, HRA & Other allowances	Admissible as per the Central Government Orders from time to time.		
5	Training Allowance	Admissible as per the Central Government Orders from time to time.		
6	Method of Recruitment	By Deputation including short term contract.		
7	Eligibility Criteria:	a) Officers of Central Government or State Government or Union Territory Administration or Public Sector Undertakings or recognized research institutions or Universities or Autonomous or Statutory Organisations: i) holding analogous post on regular basis in the		
		parent cadre or department; or ii) With five years' service in level-10 in the pay matrix (Rs. 56100-177500) or equivalent, rendered after appointment thereto on a regular basis in the parent cadre or department, or		
	V2.	b) Officers of State Judicial service with 7 years' service and presently working in the pay scale of Rs. 39530-54010/- rendered after appointment thereto on regular basis in said parent cadre.		
		Desirable:		
		 a) Possessing a Master's Degree in Law from a recognized University and having three years experience in teaching law subjects. 		
		Note: The maximum age limit for appointment by deputation (including short term contract) shall be not exceeding fifty-six years as on the closing date of receipt of application.		
8	Nature of duties	To impart training in law subjects to the trainees attending various courses in the Academy. Such other duties entrusted to him / her from time to time in connection with training programmes etc.		

BIO -DATA/ CURRICULUM VITAE PROFORMA

1. Name and Address (in Block Letters)			
2.Date of Birth (in Christian era)			
3.i)Date of entry into service			
3. ii)Date of retirement under Central/			
State Government Rules.			
4.Educational Qualifications	60 2 2 3 3 3 3 3 3 3 3 3 3 3 3 3 3 3 3 3		
5. Whether Educational and other			
qualifications: required for the post are			
satisfied. (If any qualification has been			
treated as equivalent to the one prescribed			
in the Rules, state the authority for the			
same)			
Qualifications / Experience required as mentioned	Qualifications / experience possessed by the		
in the advertisement / vacancy circular	officer.		
Essential	Essential		
A)Qualification	A) Qualification		
b)Experience	B)Experience		
Desirable	Desirable		
A)Qualification	A) Qualification		
b)Experience	B)Experience		
6. Please state clearly whether in the light o	f -		
entries made by you above, you meet the requisite			
Essential Qualifications and work experience o	f		
the post.			
We,	wi, wi,		

7. Details of Employment in chronological order. Enclose a separate sheet duly authenticated by your signature, if the space below is insufficient.

Office / Institution	Post held on regular basis	From	То	

*Important: Pay-Band and Grade Pay granted under ACP/MACP are personal to the officer and therefore, should not be mentioned. Only pay Band and Grade Pay / Pay scale of the post held on regular basis to be mentioned. Details of ACP / MACP with present Pay Band and Grade Pay where such benefits have been drawn by the Candidate may be indicated as below:

Office / Institution	Pay, Pay Band, and Grade Pay drawn under ACP / MACP Scheme	From	То

0.31.4				
8. Nature of present en				
i.e. Adhoc or Tempora				
Permanent or Permane				
9.In case the present e				
is held on deputation /	contract			
basis, please state-				
a)The date of initial	b)Period of	appointment	c)Name of the parent	d)Name of the post and
appointment	on deputation	/ contract	office/ organization to	pay of the post held in
			which the applicant	substantive capacity in
			belongs.	the parent organization.
10. If any post held or			15: 144, 116	A BASE SIX CALL
by the applicant, date		the last		
deputation and other de	etails.			
11.Additional detail	ils about	present		
employment:				
Please state whether v	vorking under	(indicate		
the name of your	employer aga	inst the		
relevant column)				
a)Central Government				
b)State Government				1,47
c)Autonomous Organiz	zation			
d)Government Underta				
e)Universities				
f) Others.	, jū'	. 4	e	· va,
12. Please state wheth	ner you are wo	orking in		
the same Department				
grade or feeder to feede				
13.Are you in Revised		? If ves,		
give the date from w				
place and also indicate				
14.Total emoluments p				
Basic Pay in the PB Grade Pa			To	tal emoluments
15. In case the applica	nt belongs to a	n Organisatio	on which is not following	the Central Government

15. In case the applicant belongs to an Organisation which is not following the Central Government Pay-scales, the latest salary slip issued by the Organisation showing the following details may be enclosed.

Basic Pay in the PB	Dearness Pay/ interim relief. other allowances etc (with break –up details)	Total Emoluments.
16.A Additional information, if post you applied for in support of the post. This among other thing may post with regard to (i) additional acade (ii) professional training and (iii) over and above prescribed in the Advertisement). (Note: Enclose a separate sheet insufficient)	f your suitability for provide information demic qualifications i) work experience by Vacancy Circular/	
16.B Achievements: The candidates are requested to with regard to; (i)Research publications and reprojects		

(ii) Awards/ Scholarships/ Official Appreciation			
(iii)Affiliation with the professional bodies /			
institutions/ societies and;			
(iv)Patents registered in own name or achieved for			
the organization			
(v)Any research/ innovative measure involving			
official recognition			
(vi) Any other information.			
(Note: Enclose a separate sheet if the space is			
insufficient)			
17. Please state whether you are applying for			
deputation (ISTC)/Absorption/Re-employment Basis.			
#(Officers under Central /State Governments are			
only eligible for "Absorption". Candidates of non			
Government Organizations are eligible only for short			
term Contract).			
#(The option of 'STC'/ 'Absorption'/ Re-			
employment' are available only if the vacancy			
circular specially mentioned recruitment by "STC" or			
"Absorption" or "Re-employment").			
18. Whether belongs to SC / ST			
I have carefully gone through the vacancy circ	ular/ advertisement and I am well aware that the		
information furnished in the Curriculum Vitae duly supported by the documents in respect of Essential			
Qualification / Work Experience submitted by me will also be assessed by the Selection Committee at			

the time of selection for the post. The information / details provided by me are correct and true to the best of my knowledge and no material fact having a bearing on my selection has been suppressed/ withheld.

				orginature of the Candidate
Date:			Contact Address	
			Mobile No.	
	Mi'	vi.	e-mail ID:	Mi.

Certification by the Employer/ Cadre Controlling Authority.

The information / details provided in the above application by the applicant are true and correct as per the facts available on records. He/she possesses educational qualifications and experience mentioned in the vacancy Circular. If selected, he / she will be relieved immediately.

Also certified that;

- There is no vigilance or disciplinary case pending/ contemplated against Shri /Smt_____ i)
- ii) His/ Her integrity is certified.
- His/ Her Dossier in original is enclosed/ photocopies of the ACRs for the last 05 years duly iii) attested by an officer of the rank of Under Secretary of the Govt of India or above are enclosed.
- No major/ minor penalty has been imposed on him/ her during the last 10 years Or A list of major/ minor penalties imposed on him / her during the last 10 years is enclosed (as the case may be).

Countersigned

Signature of the Candidate

(Employer/ Cadre Controlling Authority with Seal)

Note: Attested copies of Annual Confidential Reports for the preceding five years (from 2019-2020 to 2023-2024) along with Integrity, Vigilance Certificate and details of Major/Minor penalty for the last 10 years should be enclosed.